

PROCEEDINGS OF THE CHIEF JUDICIAL MAGISTRATE AT VISAKHAPATNAM.

**PRESENT: SMT P.VIJAYA DURGA
CHIEF JUDICIAL MAGISTRATE
VISAKHAPATNAM**

Sub: Courts - Criminal - Chief Judicial Magistrate's Court, Visakhapatnam - Appointment of Judicial Officer to record the statement under Section 164 Cr.P.C of witnesses by name (L.W.1) Thotada Radha Devi, W/o. Venkata Suri Siva, SC (Mala) by caste of Nagulapalli village, Munagapaka Mandal - Cr.No.440/2020 for the offence under section 354, 323, 506 IPC & Sec.3(1)(s), Sec.3(2)(va) of SC & ST (POA) amendment Act-2015 of Munagapaka Police Station - orders - issued.

Ref: Requisition filed by the Sub - Divisional Police Officer, Anakapalli Sub - Division, Visakhapatnam District.

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ORDER:

DATE: 10-06-2020

In view of the reference cited above, the following Proceedings are issued for recording the statement under Section 164 Cr.P.C of witness by name (L.W.1) Thotada Radha Devi, W/o. Venkata Suri Siva, SC-Mala by caste of Nagulapalli village, Munagapaka Mandal.

The Principal Junior Civil Judge-Cum- Judicial Magistrate of First Class, Yelamanchili is nominated to record the statements under Section 164 Cr.P.C. of the above named witness in Cr.No.440/2020 for the offence under section 354, 323, 506 IPC & Sec.3(1)(s), Sec.3(2)(va) of SC & ST (POA) amendment Act-2015 of Munagapaka Police Station. Further directed to take precautionary measures and follow the directions given by the Hon'ble Supreme Court of India and the Hon'ble High Court of Andhra Pradesh inforce from time to time.


CHIEF JUDICIAL MAGISTRATE
VISAKHAPATNAM

To

The Principal Junior Civil Judge-Cum- Judicial Magistrate of First Class, Yelamanchili
The Sub - Divisional Police Officer, Anakapalli Sub - Division, Visakhapatnam District.

D.D. 206/10.06.2020